## E ITR-5

## INDIAN INCOME TAX RETURN

[For firms, AOPs and BOIs]

(Please see Rule 12 of the Income-tax Rules,1962)
(Also see attached instructions)

Assessment	r ear	

2011-12

Par	t A-GE	N GENERAL								
	Name				PAN					
	To the sou		If							
	is ther	s there any change in the name? If yes, please furnish the old name								
Z	Flat/De	oor/Block No	Name Of Premises/Building/Village		Date of formation (DD/MM/YYYY)					
PERSONAL INFORMATION	Road/S	Street/Post Office	Area/Locality	Status (firm-1, local authority-2,cooperative bank-3, other cooperative society-4, LLP-5, any						
INF					other AOP/BOI artificial juridical person-6, )					
ONAL	Town/	City/District	State	Income Tax Ward/Circle						
ERSC										
4		Residential/Office Pho	one Number with STD code		Mobile No.					
	Fmail	Address								
	Eman	Audicss								
	Return	1 filed (Tick)[Please see instruc	tion number-7]	☐ After due date -139(4)	Revised Return- 139(5)					
	0	OR In response to notice								
		If revised, then enter Receipt No and Date of filing original return (DD/MM/YYYY)								
Ø	Reside	ential Status (Tick)	☐ Resident ☐ Non-Re	esident						
FILING STATUS	In the	case of non-resident, is ther	re a permanent establishment (PE) in Inc	dia (Tick) 🗹 🗆 Yes	□ No					
NG S	Whether this return is being filed by a representative assessee? (Tick) ☑ ☐ Yes ☐ No									
FILI		er this return is being filed please furnish following inf		☐ Yes	□ No					
	(a)	Name of the representativ	e							
	(b)	Address of the representa	tive							
	( c)	Permanent Account Num	ber (PAN) of the representative							
	Are yo	ou liable to maintain accoun	ts as per section 44AA? (Tick) ☑ □	Yes						
Z	Are yo	ou liable for audit under sec	tion 44AB? (Tick) ☑ ☐ Yes	□ No, If yes, furni	sh following information-					
AUDIT INFORMATION	(a)	Name of the auditor signi	ng the tax audit report							
FORM	(b)	Membership no. of the au	ıditor							
II II	(c)	Name of the auditor (prop								
AUD	(d)		ber (PAN) of the proprietorship/ firm							
	(e)	Date of audit report.	. , , , , , , , , , , , , , , , , , , ,							
]	` '	e Use Only			For Office Use Only					
					Receipt No					
					D. d.					
					Date					
					Seal and Signature of receiving official					

		. Wh		there was any change during the p	revious year in th	ne partners/men	nbers of the firm/A	OP/BOI/LLP (Tick) 🗹 🗀 Yes
				societies and cooperative banks give	details of Mana	ging Committee	e)	
ON				rs of persons who were partners/ m				2011
PARTNERS/ MEMBERS INFORMATION		S.No.		Name and Address			ge of share (if rminate)	PAN
(FO								
SS II								
1BEI								
MEN	-							
RS/	H							
INE			+					
PAR								
			+					
							<b>*</b>	
	N	ature	of b	usiness or profession, if more than o	one business or p	rofession indica	te the three main a	ctivities/ products
7.0		S.No.		Code			Description	
NATYURE OF BUSINESS		5.110	_	[Please see instruction No.9(ii)]			Description	
USI	(i)							
OF B								
RE		(ii)				AV		
TYI		(11)						
Ž						<b>(</b> )		
		(iii)				<b>-</b>		
Part	+ <b>A</b> -	RS		BALANCE SHEET AS ON 31	ST DAY OF MA	<b>ARCH, <mark>2011</mark> (</b> )	fill items 1 to 5 in a c	case where regular books of
				accounts are maintained, otherwise	fill item 6)			
	1			/ members' fund ners' / members' capital			a	
SOURCES OF FUNDS		a b	-	rves and Surplus				
FU			-	Revaluation Reserve		bi		
OF			-	Capital Reserve		bii		
CES				Statutory Reserve		biii		
OUR			iv	Any other Reserve		biv		
S			v	Total (bi + bii + biii + biv)			b	v
		c	Tota	l partners'/ members' fund (a + bv	)		1	c
	2		n fun					
		a		red loans				
				Foreign Currency Loans		ai		
			ii	Rupee Loans A From Banks		iiA		
				B From others		iiB		
				C Total (iiA + iiB)		iiC		
			iii	Total (ai + iiC)		I	ai	ii
		b	1	cured loans (including deposits)				
			i	From Banks		bi		
			ii	From others		bii		
			-	Total (bi + bii)			bi	
				l Loan Funds (aiii + biii)			2	
	3	Defe	rred	tax liability			3	·

iiD

encashment/Superannuation/Gratuity

				E Other Provisions	iiE		
			-		1115	iiF	
				H Total (iiA + iiB + iiC + iiD + iiE + iiF + iiG)			
			iii	otal (iE + iiF)		diii	
		e	Net cu	rrent assets (3c – diii)		3e	
	4	a	Misce	aneous expenditure not written off or adjusted	4a		
		b	Deferi	ed tax asset	4b		
		c	Profit	and loss account/ accumulated balance	4c		
		d	Total	4a+4b+4c)		4d	
•	5	Tota	l, appl	cation of funds (1e + 2c + 3e +4d)		5	
ACCOUNT CASE		In a case where regular books of account of business or profession are not maintained, furnish the following information as on 31 <sup>st</sup> day of March, 2011, in respect of business or profession					
CCOL		a	Amou	nt of total sundry debtors		6a	
AC		b Amount of total sundry creditors		6b			
NO		c	Amou	nt of total stock-in-trade		6c	
		d	Amou	nt of the cash balance		6d	

Profit and Loss Account for the year 2010-11 (fill items 1 to 51 in a case where regular books of accounts are Part A-P& L maintained, otherwise fill item 52) Sales/ Gross receipts of business or profession (Net of returns and refunds and duty or tax, if any) Duties, taxes and cess, received or receivable, in respect of goods and services sold or supplied **Union Excise duties** b Service tax 2b VAT/ Sales tax 2c CREDITS TO PROFIT AND LOSS ACCOUNT Any other duty, tax and cess 2e Total of duties, taxes and cess, received or receivable(1a+1b+1c+1d) Other income Rent Commission 3b Dividend 3c Interest 3d Profit on sale of fixed assets Profit on sale of investment being securities chargeable 3f to Securities Transaction Tax (STT) Profit on sale of other investment Profit on account of currency fluctuation 3h 3i Agriculture income Any other income 3j Total of other income [(i)to(x)] 4 Closing Stock 5 Totals of credits to profit and loss account (1+2e+3k+4) 6 Opening Stock Purchases (net of refunds and duty or tax, if any) DEBITS TO PROFIT AND LOSS ACCOUNT Duties and taxes, paid or payable, in respect of goods and services purchased **Custom duty** Counter vailing duty 8b Special additional duty 8c Union excise duty 8d Service tax 8e VAT/ Sales tax 8f Any other tax, paid or payable Total (8a+8b+8c+8d+8e+8f+8g) Freight 9 Consumption of stores and spare parts 10 Power and fuel 11

12 Rents

12

12	Dangirs to building		12				
	Repairs to building			13			
	Repairs to machinery			14			
15	Compensation to employees	15					
•	a Salaries and wages	15a					
-	b Bonus	15b					
-	c Reimbursement of medical expenses	15c					
•	d Leave encashment	15d					
•	e Leave travel benefits	15e					
•	f Contribution to approved superannuation fund	15f					
•	g Contribution to recognised provident fund	15g					
-	h Contribution to recognised gratuity fund	15h					
-	i Contribution to any other fund . Any other benefit to employees in respect of which an	15i					
	expenditure has been incurred	15j					
	k Fringe benefit tax paid or payable	15k					
	1 Total compensation to employees (15a+15b+15c+15d+15e+15f+15g+15h+15i+15j+15k)						
16	Insurance		•				
	a Medical Insurance	16a					
	b Life Insurance	16b					
	c Keyman's Insurance	16c					
	d Other Insurance	16d					
	e Total expenditure on insurance (16a+16b+16c+16d)			16e			
17	Workmen and staff welfare expenses			17			
18	Entertainment			18			
19	Hospitality			19			
20	Conference			20			
21	Sales promotion including publicity (other than advertisement	nt)	<u> </u>	21			
22	Advertisement			22			
23	Commission			23			
24	Hotel , boarding and Lodging	24					
25	Traveling expenses including foreign traveling	25					
26	Conveyance expenses			26			
27	Telephone expenses			27			
28	Guest House expenses			28			
29	Club expenses			29			
30	Festival celebration expenses			30			
31	Scholarship			31			
32	Gift			32			
33	Donation			33			
.34	Rates and taxes, paid or payable to Government or any local	body	(excluding taxes on				
j	income) a Union excise duty	34a					
	a Union excise duty b Service tax	34b					
	TAMES A	34c					
		34c					
	d Cess	34a					
	e Any other rate, tax, duty or cess including STT  f Total rates and taxes paid or payable (34a+34b+34c+34c		<u>, , , , , , , , , , , , , , , , , , , </u>	34f			
35	I lotal rates and taxes paid or payable (34a+34b+34c+34c	<i>)</i>	35				
				36			
	Other expenses  Bad debts			36			
	Bad debts Provision for bad and doubtful debts			38			
	Other provisions  Profit before interest, depreciation and taxes			39			
	[5 - (6 + 7 + 8h + 9  to  14 + 15k + 16e + 17  to  33 + 34f + 35  to  3]	39)]		40			
41	Interest			41			
42	Depreciation			42	www.taxouru.i		
		procincion					

www.taxguru.ih

	43	Profit before taxes (40-41-42)		43	
9	44	Provision for current tax		44	
X AI	45	Provision for Fringe benefit Tax		45	
X ×	46	Provision for Deferred Tax		46	
OR O	47	Profit after tax (43 – 44 – 45 – 46)		47	
PROVISIONS FOR TAX AND APPROPRIATIONS	48	Balance brought forward from previous year		48	
SIO]	49	Amount available for appropriation (47 + 48)		49	
OVI	50	Transferred to reserves and surplus		50	
PR(	51	Balance carried to balance sheet in partner's account (49	- 50)	51	
		In a case where regular books of account of business or p	*		
Ę	52	· · · · · · · · · · · · · · · · · · ·	09 in respect of business or		
OCI		profession a Gross receipts		52a	
ACCOUNT CASE		b Gross profit		52b	
NO A		c Expenses		52c	
2		d Net profit		52d	
	J	a rect pront	•	324	
Part .	<b>A</b> O	Other Information ( (	lists for an discondense of an AAAB)		
Part				<b>T</b>	
-		Method of accounting employed in the previous year (Tic		cash	
-		, ,	ck) 🗹 🗆 Yes	∐ N <sub>0</sub>	
		Effect on the profit because of deviation, if any, in the met previous year from accounting standards prescribed under		3	
_		Method of valuation of closing stock employed in the previ			
-	•	D 15 / 11/0 / 11/1		rket rate write 3)	
				arket rate write 3)	
		c Is there any change in stock valuation method (if Yes d Effect on the profit or loss because of deviation, if any			
		prescribed under section 145A	, iron the method of valuation	4d	
	5	Amounts not credited to the profit and loss account, being			
		a the items falling within the scope of section 28	5a	_	
		b the proforma credits, drawbacks, refund of duty of			
		customs or excise or service tax, or refund of sales tax or value added tax, where such credits, drawbacks or			
		refunds are admitted as due by the authorities	30		
7		concerned		_	
		c escalation claims accepted during the previous year	5c		
MA		d Any other item of income	5d		
OR		e Capital receipt, if any	5e		
È		f Total of amounts not credited to profit and loss accou	· · · · · · · · · · · · · · · · · · ·	5f	
OTHER INFORMATION	6	Amounts debited to the profit and loss account, to the exte	nt disallowable under section 36:-	_	
OTI		a Premium paid for insurance against risk of damage or destruction of stocks or store	6a		
		b Premium paid for insurance on the health of		_	
		employees	6b		
		c Any sum paid to an employee as bonus or commission for services rendered, where such sum	6c		
		was otherwise payable to him as profits or dividend.			
		d Any amount of interest paid in respect of borrowed	6d	_	
		capital  e Amount of discount on a zero-coupon bond			
		f Amount of contributions to a recognised provident	6e	-	
		fund	6f		
		g Amount of contributions to an approved	6g		
		superannuation fund h Amount of contributions to an approved gratuity			
		fund	6h		
		i Amount of contributions to any other fund	6i		
		j Amount of bad and doubtful debts	6j		
		k Provision for bad and doubtful debts	6k		

6l

Amount transferred to any special reserve

			Expenditure for the purposes of promoting family	6m			
			planning amongst employees				
			Any sum received from employees as contribution to any provident fund or superannuation fund or any				
			fund set up under ESI Act or any other fund for the	6n			
			welfare of employees to the extent credited to the				
			employees account on or before the due date				
		0	Any other disallowance	60			
		p	Total amount disallowable under section 36 (total of 6	a to	60)	6p	
	7	Amo	unts debited to the profit and loss account, to the exte	nt di	sallowable under section 37		
		a	Expenditure of personal nature;	7a			
			Expenditure on advertisement in any souvenir,				
			brochure, tract, pamphlet or the like, published by a	7b			
			political party; Expenditure by way of penalty or fine for violation of				
			any law for the time being in force;	7c			
			Any other penalty or fine;	7d			
			Expenditure incurred for any purpose which is an				
			offence or which is prohibited by law;	7e			
			Amount of any liability of a contingent nature	7f			
		a	Amount of expenditure in relation to income which	7.0			
		g	does not form part of total income	7g			
			Any other amount not allowable under section 37	7h			
			Total amount disallowable under section 37(total of 7s			7i	
	8	A.	Amounts debited to the profit and loss account, to the	exte	nt disallowable under section 40		
			Amount disallowable under section 40 (a)(i),				
			40(a)(ia) and 40(a)(iii) on account of non- compliance with the provisions of Chapter	Aa			
			XVII-B				
			Amount paid as fringe benefit tax	Ab			
			Amount of tax or rate levied or assessed on the				
			basis of profits	Ac			
			d Amount paid as wealth tax	Ad			
			Amount of interest, salary, bonus, commission				
			or remuneration paid to any partner or member	Ae			
			f Any other disallowance	Af			
			g Total amount disallowable under section 40(total	of A	a to Af)	8Ag	
		D	Any amount disallowed under section 40 in any prece	ding	previous year but allowable	8B	
		В.	during the previous year		•		
	9	Amo	unts debited to the profit and loss account, to the exte	nt di	sallowable under section 40A		
			Amounts paid to persons specified in section	9a			
			40A(2)(b)	<i>7</i> a			
			Amount paid otherwise than by account payee cheque or account payee bank draft disallowable	9b			
			under section 40A(3) – 100% disallowance	90			
			Provision for payment of gratuity	9c			
			any sum naid by the assessee as an employer for				
			any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust,	0.1			
			any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other	9d			
			setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution;	9d			
- 1		e	setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution;  Any other disallowance	9e			
		e	setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution;	9e	o 9e)	9f	
-		e f Any	setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any precedin	9e 39a t	·	9f	
		e f Any the p	setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding revious year	9e 39a t	·	9f	
=		e f Any the p	setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding or evious year Any sum in the nature of tax, duty, cess or fee under	9e 39a t	·	9f	
-		e f Any the p	setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding or evious year Any sum in the nature of tax, duty, cess or fee under any law	9e 9a t	·	9f	
-		e f Any the p a	setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any precedin revious year Any sum in the nature of tax, duty, cess or fee under any law Any sum payable by way of contribution to any	9e 9a t	·	9f	
-		e f Any the p a	setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any preceding or evious year Any sum in the nature of tax, duty, cess or fee under any law	9e 9a t g pro	·	9f	
-		e f Any the p a	setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any precedin previous year Any sum in the nature of tax, duty, cess or fee under any law Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees Any sum payable to an employee as bonus or	9e 9a t g pro 10a	·	9f	
-		e f Any the p a b	setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance Total amount disallowable under section 40A (total of amount disallowed under section 43B in any precedin previous year Any sum in the nature of tax, duty, cess or fee under any law Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees Any sum payable to an employee as bonus or commission for services rendered	9e 9a t g pro	·	9f	
-		e f Any the j a b	setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance  Total amount disallowable under section 40A (total of amount disallowed under section 43B in any precedin previous year  Any sum in the nature of tax, duty, cess or fee under any law  Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees  Any sum payable to an employee as bonus or commission for services rendered  Any sum payable as interest on any loan or	9e 9a t g pro 10a	·	9f	
-		e f Any the j a b	setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance  Total amount disallowable under section 40A (total of amount disallowed under section 43B in any precedin revious year Any sum in the nature of tax, duty, cess or fee under any law Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees Any sum payable to an employee as bonus or commission for services rendered Any sum payable as interest on any loan or borrowing from any public financial institution or a	9e 9a t g pro 10a	·	9f	
-		e f Any the p a b	setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance  Total amount disallowable under section 40A (total of amount disallowed under section 43B in any precedin previous year  Any sum in the nature of tax, duty, cess or fee under any law  Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees  Any sum payable to an employee as bonus or commission for services rendered  Any sum payable as interest on any loan or	9e F 9a t t g pro	·	9f	
-		e f Any the j a b c d	setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance  Total amount disallowable under section 40A (total of amount disallowed under section 43B in any precedin revious year  Any sum in the nature of tax, duty, cess or fee under any law  Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees  Any sum payable to an employee as bonus or commission for services rendered  Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation  Any sum payable as interest on any loan or	9e F9a t g pro	·	9f	
-		e f Any the j a b c d	setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance  Total amount disallowable under section 40A (total of amount disallowed under section 43B in any precedin revious year  Any sum in the nature of tax, duty, cess or fee under any law  Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees  Any sum payable to an employee as bonus or commission for services rendered  Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation  Any sum payable as interest on any loan or borrowing from any scheduled bank	9e 79a t g pro 10a 10b 10c 10d	·	9f	
-		e f Any the I a b c d	setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution; Any other disallowance  Total amount disallowable under section 40A (total of amount disallowed under section 43B in any precedin revious year  Any sum in the nature of tax, duty, cess or fee under any law  Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees  Any sum payable to an employee as bonus or commission for services rendered  Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation  Any sum payable as interest on any loan or	9e 9a t g pre 10a 10b 10c 10d 10e 10f	evious year but allowable during	9f	

		amount debited to profit and loss account of the prev	ious year but disallowable under		
		on 43B:- Any sum in the nature of tax, duty, cess or fee under		_	
		any law	11a		
	b	Any sum payable by way of contribution to any			
		provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	11b		
	С	Any sum payable to an employee as bonus or		-	
		commission for services rendered	11c		
	d	Any sum payable as interest on any loan or			
		porrowing from any public financial institution or a State Industrial	11d		
		nvestment corporation			
	e	Any sum payable as interest on any loan or	11e		
	e	porrowing from any scheduled bank		1	
		Any sum payable towards leave encashment	11f		
		Fotal amount disallowable under Section 43B(total of	<u> </u>	11g	
12		unt of credit outstanding in the accounts in respect of			
	a	Union Excise Duty	12a		
	b	Service tax	12b		
	c	VAT/sales tax	12c		
	d	Any other tax	12d		
	e	Total amount outstanding (total of 12a to 12d)		12e	
13	Amo	unts deemed to be profits and gains under section 33	AB or 33ABA or 33AC	13	
	1	amount of profit chargeable to tax under section 41		14	
		unt of income or expenditure of prior period credited	or debited to the profit and loss	15	
		int (net)			
t A –	QD	Quantitative details (optional in a case not liable for a	audit under section 44AB)		
(a)	In th	e case of a trading concern			
	1	Opening stock	1 \ \	1	
	2	Purchase during the previous year		2	
	3	Sales during the previous year		3	
	4	Closing stock		4	
	5	Shortage/ excess, if any		5	
(b)	In th	e case of a manufacturing concern			
	6	Raw materials			
		a Opening stock		6a	
		b Purchases during the previous year		6b	
		c Consumption during the previous year		6c	
		d Sales during the previous year		6d	
		e Closing stock		6e	
		f Yield finished products		6f	
		g Percentage of yield		6g	
		h Shortage/ excess, if any		6h	
	7	Finished products/ By-products		JH	
	<u> </u>	a opening stock		7a	
		- numbers during the numbers were			
		quantity manufactured during the previous year		7b	
				7c	
		d sales during the previous year		7d	
		e closing stock		7e	
		f shortage/ excess, if any		7 <b>f</b>	
t B -		Computation of total income			
1	Inco	ne from house property (4c of Schedule-HP) (enter nil	if loss)	1	
2	Prof	ts and gains from business or profession			
	i	Profit and gains from business other than speculative	2i		
	ii	ousiness (A37 of Schedule-BP) Profit and gains from speculative business (B41 of	2ii		
	11	Schedule-BP) (enter nil if loss)			
	iii	<b>Fotal (2i + 2ii)</b> (enter nil, if loss and carry this figure to	loss to Schedule CYLA)	2iii	

	3	Capital gains						
ŀ		a Short term						
		i Short-term (under section 111A) (A7 of Schedule-	- 3ai					
		CG) (enter nil if loss)						
		ii Short-term (others) (A8 of Schedule-CG)	3aii					
		iii Total short-term (3ai + 3aii)	3aiii					
		<b>b</b> Long-term (B6 of Schedule-CG) (enter nil if loss)	3b					
		c Total capital gains (3aiii + 3b) (take the figure adjusted	d to Sched	dule CYLA)	3c			
ŀ	4	Income from other sources						
ŀ		a from sources other than from owning race horses (3	4a					
		of Schedule OS)						
		<b>b</b> from owning race horses (4c of Schedule OS) (enter nil	<i>l</i> 4b					
		if loss)  c Total (4a + 4b)			4c			
F	5	Total (1 + 2c + 3c +4c)			5			
F		Losses of current year to be set off against 6 (total of 2vii,3	Rvii and A	lvii of Schedule CVI A)	6			
ŀ		Balance after set off current year losses (6 – 7)	vii ana <del>1</del>	vii of schedule CILI)	7			
ŀ				14 CC 1 11 DEIA)				
-		Brought forward losses to be set off losses against 6 (total of	-	vii and 4vii of Schedule BFLA)	8			
		<b>Gross Total income (6 – 7 – 8)</b> (also 5vii of Schedule BFLA)	)		9			
		<b>Deductions under Chapter VI-A</b> ( k of Schedule VIA)			10			
	11	Total income (10 – 11)			11			
	12	Net agricultural income/ any other income for rate purpos	se (4 of S	Schedule EI)	12			
	13	'Aggregate income' (11 + 12)			13			
İ	14	Losses of current year to be carried forward (total of xi of xi	Schedule	e CFL)	14			
Part			ie 🔻					
	1	Tax payable on total income						
		a Tax at normal rates	1a					
		b Tax at special rates (11 of Schedule-SI)	1b	9)				
7	2	Tax Payable on Total Income (1a + 1b)			2			
IABILITY	3	Education cess, including secondary and higher education	ı cess on	2	3			
BII	4	Gross tax liability (2 + 3)			4			
	5	Tax relief						
COMPUTATION OF TAX I		a Section 90	5a					
OF 1		b Section 91	5b					
NC		c Total (5a + 5b)			5c			
VTI	6	Net tax liability (4 – 5c)			6			
UT/		Interest payable						
MP.		a For default in furnishing the return (section 234A)	7a					
၁၁		b For default in payment of advance tax (section 234B)	7b					
		c For deferment of advance tax (section 234C)	7c					
		d Total Interest Payable (7a+7b+7c)			7d			
ŀ	8	Aggregate liability (6 + 7d)			8			
		Aggregate hability (6 + 7d)  Taxes Paid			o			
-			9a					
_								
AID		b TDS (column7 of Schedule-TDS2)	9b					
TAXES PAID		c TCS (column 7 of Schedule-TCS)	9c					
AXE		d Self Assessment Tax (from Schedule-IT)	9d					
T		e Total Taxes Paid (9a+9b+9c+9d)			9e			
		Amount payable (Enter if 8 is greater than 9e, else enter 0) (8 – 9	9e)		10			
	11	Refund (If 9e is greater than 8)			11			
Sche	dule	Please furnish the following information in	respect (	of bank account				
Selle		DA			1	<del>                                     </del>		
		Enter your bank account number (mandatory in all cases)			<u> </u>			
		Do you want your refund by cheque, or deposited	1 directly	into your bank account? (tick o	ıs app	oticable 🗹)		
<u> </u>		Give additional details of your bank account	<b>T</b>				<u> </u>	
	V11(	CR Code	1 ype	of Account (tick as applicable <b>Z</b> )		☐ Savings	☐ Cu	rrent

I,			VERIFICATION(full ling permanent acc	name i	n block	, ,		daught	
amo Act,	unt ( 196 are t	st of my knowledge and belief, the information total income and other particulars shown to it, in respect of income chargeable to income that I am making this return in my capacity as Date	on given in the retu therein are truly sta me-tax for the prev s and	arn and the sch ated and are in vious year rele I I am also con	nedules there accordance evant to the	to is corre with the p assessmen	ct and com provisions at year <mark>201</mark>	nplete and of the Inc. 11-2012.	that the
Sche				structions)					
	1	Address of property 1	Town/ City		State		PIN Co	ode 	
		(Tick) ☑ if let out □	Name of Tenant		PAN o	f Tenant (o	ptional)		
		a Annual letable value/ rent received or received if let out for part of the year)		out for whole of	f the year, low	er 1a	1 1		
		b The amount of rent which cannot be reali							
		c Tax paid to local authorities	1c						
		d Total (1b + 1c)	1d						
>		e Balance (1a – 1d)	10		<del>/ / / </del>	1e			
RT		f 30% of 1e	1f						
)PE		g Interest payable on borrowed capital	1g			11.			
PR		h Total (1f + 1g) i Income from house property 1 (1e – 1h)				1h 1i			
SE		Address of property 2	Town/ City		State	111	PIN Co	nde	
HOUSE PROPERTY	2								
		(Tick) ☑ if let out □	Name of Tenant	<b>-</b> )	PAN o	f Tenant (o	ptional)		
		Annual letable value/ rent received or rec	eivable (higher if let	out for whole of	f the year, low	er 2	<u> </u>	L L	l l
		if let out for part of the year)	7/ 3			2a			
		b The amount of rent which cannot be reali							
		c Tax paid to local authorities	2c						
		d Total (2b + 2c)	2d						
		e Balance (2a – 2d)	1 26 1			2e			
		f 30% of 2e	2f						
		g Interest payable on borrowed capital h Total (2f + 2g)	2g			2h			
		h Total (2f + 2g) i Income from house property 2 (2e – 2h)				2ii			
		Address of property 3	Town/ City		State	21	PIN Co	de	
	3								
		(Tick) ☑ if let out □	Name of Tenant		PAN o	f Tenant (o	ptional)		
		Annual letable value/ rent received or rec	eivable (higher if let	out for whole of	f the year, low	er 2			
		if let out for part of the year)				3a			
		b The amount of rent which cannot be reali							
		c Tax paid to local authorities	3c						
		d Total (3b + 3c)	3d			- 1			
		e Balance (3a – 3d)	20			3e			
		f 30% of 3e	3f						
		g Interest payable on borrowed capital	3g			2h			
		h Total (3f + 3g) i Income from house property 3 (3e – 3h)				3h 3i			
	4	Income under the head "Income from house p	ronerty"			31			
		income under the near Theome It om nouse p	· operty						

		a	Rent of earlier years realized under section 25A/AA	4a		
		b	Arrears of rent received during the year under section 25B after deducting 30%	4b		
		c	Total $(4a + 4b + 1i + 2i + 3i)$	4c		
Sche	dule	BP	Computation of income from business or profession			
ZE	A From business or profession other than speculative business					

				T T
	Profit before tax as per profit and loss account (item 4		item 52d of Part A-P&L )	1
	Net profit or loss from speculative business included	2		
	in 1			
	Income/ receipts credited to profit and loss account considered under other heads of income	3		
	Profit or loss included in 1, which is referred to in	4		
	section 44AD/44AE/44AF/44B/44BB/44BBA/44BBB/	7		
	44D/44DA Chapter-XII-G/ First Schedule of Income-			
	tax Act			
5	Income credited to Profit and Loss account (included	in 1)	which is exempt	
	a share of income from firm(s)	5a		
	b Share of income from AOP/ BOI	5b		
	c Any other exempt income	5c		
	d Total exempt income	5d		
6	Balance (1-2-3-4-5d)			6
	Expenses debited to profit and loss account	7		
	considered under other heads of income			
	Expenses debited to profit and loss account which	8		
	relate to exempt income			
	Total (7 + 8)	9		
	Adjusted profit or loss (6+9)		•	10
	Depreciation debited to profit and loss account include	ed in	19	11
12	Depreciation allowable under Income-tax Act			
	i Depreciation allowable under section 32(1)(ii)	12i		
	(column 6 of Schedule-DEP)	12ii		
	ii Depreciation allowable under section 32(1)(i) (Make your own computation refer Appendix-IA of	1211		
	IT Rules)			
	iii Total (12i + 12ii)			   12iii
13	Profit or loss after adjustment for depreciation (10 +1	1 1	(2:::)	+ +
	Amounts debited to the profit and loss account, to the		Ziii)	13
	extent disallowable under section 36 (6p of Part-OI)	17		
	Amounts debited to the profit and loss account, to the	15		
	extent disallowable under section 37 (7i of Part-OI)	\ \ \ \ \ \		
16	Amounts debited to the profit and loss account, to the	16		
	extent disallowable under section 40 (8Ag of Part-OI)			
	Amounts debited to the profit and loss account, to the	17		
	extent disallowable under section 40A (9f of Part-OI)	10		
	Any amount debited to profit and loss account of the previous year but disallowable under section 43B	18		
	(11g of Part-OI)			
	Interest disallowable under section 23 of the Micro,	19		
	Small and Medium Enterprises Development			
	Act,2006			
20	Deemed income under section 41	20		
	Deemed income under section 33AB/33ABA/35ABB/	21		
	72A/80HHD/80-IA			
	Any other item or items of addition under section 28	22		
	to 44DA			
	Any other income not included in profit and loss	23		
	account/any other expense not allowable (including income from salary, commission, bonus and interest			
	from firms in which assessee is a partner)			
	Total (14 + 15 + 16 + 17 + 18 + 19 + 20 + 21+22 +23)		<u> </u>	24
	Deduction allowable under section 32(1)(iii)	25	I	27
	Amount of deduction under section 35 in excess of the amount debited to profit and loss account (item vii(4)	26		
	of Schedule ESR)			
	Any amount disallowed under section 40 in any	27		
	preceding previous year but allowable during the			
27				
27	previous year(8Bof Part-OI)			
27	previous year(8Bof Part-OI)  Any amount disallowed under section 43B in any	28		
27	previous year(8Bof Part-OI)  Any amount disallowed under section 43B in any preceding previous year but allowable during the	28		
27	previous year(8Bof Part-OI)  Any amount disallowed under section 43B in any	28		
28	previous year(8Bof Part-OI)  Any amount disallowed under section 43B in any preceding previous year but allowable during the	28		
28	previous year(8Bof Part-OI) Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year(10g of Part-OI)	28 29a		
28	previous year(8Bof Part-OI)  Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year(10g of Part-OI)  Deduction under section 35AC  a Amount, if any, debited to profit and loss account			
28	previous year(8Bof Part-OI)  Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year(10g of Part-OI)  Deduction under section 35AC  a Amount, if any, debited to profit and loss			
28	previous year(8Bof Part-OI)  Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year(10g of Part-OI)  Deduction under section 35AC  a Amount, if any, debited to profit and loss account	29a		

			other amount allowable as deduction	30		
	31	Tota	d (25 + 26 + 27+28 +29c +30)	31		
	32	2 Income (13 + 24 – 31)				
	33	Profits and gains of business or profession deemed to be under -				
		i	Section 44AD	33i		
		ii	Section 44AE	33ii		
		iii	Section 44AF	33iii		
		iv	Section 44B	33iv		
		v	Section 44BB	33v		
		vi	Section 44BBA	33vi		
		vii	Section 44BBB	33vii		
		viii	Section 44D	33		
		ix	Section 44DA	viii 33ix	-	
			Chapter-XII-G	33 x	-	
			First Schedule of Income-tax Act	33xi	-	
			Total (33i to 33xi)		33xii	
	34		it or loss before deduction under section 10A/10A	A/10B/10BA (32 + 33x)	34	
			uctions under section-	,		
		i	<b>10A</b> (6 of Schedule-10A)	35i	1	
		ii	10AA (d of Schedule-10AA)	35ii		
		iii	10B (f of Schedule-10B)	35iii	1	
			10BA (f of Schedule-10BA)	35iv	-	
		v	Total (35i + 35ii +35iii + 35iv)		35v	
	36	Net	profit or loss from business or profession other th	an speculative business (34 – 35v)	36	
		_	Profit or loss from business or profession (same a		A37	
			ness, after applying rule 7A, 7B or 7C)			
В			tion of income from speculative business	A		
			profit or loss from speculative business as per pro	ofit or loss account	38	
			itions in accordance with section 28 to 44DA		39	
			uctions in accordance with section 28 to 44DA		40	
			it or loss from speculative business (38+39-40)		B41	
C	Inco	me c	hargeable under the head 'Profits and gains' (A3	7+B41)	C	

Sche	dule	DPM Depreciation on Plant an	d Machiner	·y					
	1	Block of assets	<b>*</b>		Pl	ant and mach	inery		
	2	Rate (%)	15	30	40	50	60	80	100
			(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)
	3	Written down value on the first day of previous year							
7	4	Additions for a period of 180 days or more in the previous year							
IINER		Consideration or other realization during the previous year out of 3 or 4							
<b>Д</b> МАСН	6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)							
IT AN		Additions for a period of less than 180 days in the previous year							
PLAN	8	Consideration or other realizations during the year out of 7							
DEPRECIATION ON PLANT AND MACHINERY	9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result in negative)							
IAT	10	Depreciation on 6 at full rate							
REC	11	Depreciation on 9 at half rate							
EP	12	Additional depreciation, if any, on 4							
_	13	Additional depreciation, if any, on 7							
	14	Total depreciation* (10+11+12+13)							
		Expenditure incurred in connection with transfer of asset/ assets							
	16	Capital gains/ loss under section 50* (5 + 8 -3-4 -7 -15) (enter negative only if block ceases to exist)							

	17	Written down value on the last day of							
		previous year* (6+ 9 -14) (enter 0 if result is negative)							
	l	resuits negutive)	<u> </u>					<u> </u>	I
G 1									
Sche		DOA Depreciation on other ass	sets	B 11 11		15.0			G1.
	1	Block of assets		Buildin	g		ure and ings	Intangible assets	Ships
	2	Rate (%)	5	10	100		ings [0	25	20
	_	Kate (70)							
			(i)	(ii)	(iii)	(1	iv)	(v)	(vi)
	3	Written down value on the first day of							
	4	previous year Additions for a period of 180 days or							
	•	more in the previous year							
	5	Consideration or other realization							
		during the previous year out of 3 or 4							
S	6	Amount on which depreciation at full							
SE		rate to be allowed (3 + 4 -5) (enter 0, if result is negative)							
KAS	7	Additions for a period of less than 180							
HEF		days in the previous year							
11C	8	Consideration or other realizations							
Ž	_	during the year out of 7							
Z	9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result				· ·			
IIO		in negative)							
ZIA.	10	Depreciation on 6 at full rate					_		
DEPRECIATION ON OTHER ASSETS		Depreciation on 9 at half rate							
EPI									
Ω		Additional depreciation, if any, on 4							
	13	Additional depreciation, if any, on 7							
	14	Total depreciation* (10+11+12+13)							
	15	Expenditure incurred in connection			70				
		with transfer of asset/ assets							
	16	Capital gains/ loss under section 50							
		(5 + 8 -3-4 -7 -15) (enter negative only if block ceases to exist)							
	17	Written down value on the last day of							
		previous year* (6+ 9 -14) (enter 0 if							
		result is negative)							
Sche	dule	<b>DDP</b> Summary of depreciation	on on assets						
	1	Plant and machinery	<b>\</b>						
		a Block entitled for depreciation @ 1	5 per cent	1a					
		( Schedule DPM - 14 i)							
		b Block entitled for depreciation @ 3	0 per cent	1b					
		( Schedule DPM - 14 ii) c Block entitled for depreciation @ 4	A nor cont	1c			_		
		(Schedule DPM - 14 iii)	o per cent	10					
LS		d Block entitled for depreciation @ 5	0 per cent	1d					
SE		( Schedule DPM - 14 iv)							
AS		e Block entitled for depreciation @ 6	0 per cent	1e					
Õ		( Schedule DPM - 14 v)  f Block entitled for depreciation @ 8	O non cont	1f					
<u>N</u>		(Schedule DPM – 14 vi)	o per cent	11					
ΑTI		g Block entitled for depreciation @ 1	00 per cent	1g					
ECI		( Schedule DPM - 14 vii)	•						
PRI		h Total depreciation on plant and ma	ichinery ( 1a + 1b	b+1c+1	ld+ 1e + 1f + 1	lg)	1h		
DE	2	Building							
OF		a Block entitled for depreciation @ 5	ner cent	2a					
RY		(Schedule DOA- 14i)							
MA		b Block entitled for depreciation @ 1	<b>0 per cent</b> (Schea	dule 2b					
SUMMARY OF DEPRECIATION ON ASSETS		DOA- 14ii)	00						
$\mathbf{z}$		c Block entitled for depreciation @ 1 (Schedule DOA- 14iii)	uu per cent	2c					
		d Total depreciation on building (total	al of 2a + 2b + 2c	<u> </u>			2d		
	3	Furniture and fittings(Schedule DOA- 1-		,			3	•	
	٠		+ (V)				3	<u> </u>	
	4	Intangible assets (Schedule DOA- 14 v)			. <u></u>	·	4		
	5	Shins (Schedule DOA - 14 vi)					5		

6	Total depreciation (1h+2d+3+4+5)	6	

Schedule DCG Deemed Capital Gains on sale of depreciable assets

Cuu	C DC	Decined Capital Gains on saic of depreciable	c ass	CLS		
1	Pla	nt and machinery				
	a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 16i)	1a			
	b	Block entitled for depreciation @ 30 per cent (Schedule DPM – 16ii)	1b			
	c	Block entitled for depreciation @ 40 per cent(Schedule DPM - 16iii)	1c			
	d	Block entitled for depreciation @ 50 per cent (Schedule DPM - 16iv)	1d			
	e	Block entitled for depreciation @ 60 per cent (Schedule DPM – 16v)	1e			
	f	<b>Block entitled for depreciation @ 80 per cent</b> (Schedule DPM – 16vi)	1f			
	g	Block entitled for depreciation @ 100 per cent (Schedule DPM – 16vii)	1g			
	h	Total ( 1a +1b + 1c + 1d + 1e + 1f + 1g)			1h	
2	Bui	lding				
	a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 16i)	2a			
	b	<b>Block entitled for depreciation @ 10 per cent</b> (Schedule DOA- 16ii)				
	c	Block entitled for depreciation @ 100 per cent (Schedule DOA- 16iii)	2c			
	d	Total (2a + 2b + 2c)			2d	
3		rniture and fittings ( Schedule DOA- 16iv)			3	
4	_	angible assets (Schedule DOA- 16v)			4	
5	_	ps (Schedule DOA- 16vi)		N	5	
6	Tot	al (1h+2d+3+4+5)			6	

Schedule ESR	<b>Deduction under section 35</b>	

o chica and	2 caaction and	rer section de		
Sl No	Expenditure of the nature referred to in section	Amount, if any, debited to profit and loss account	Amount of deduction allowable	Amount of deduction in excess of the amount debited to profit and loss account
	(1)	(2)	(3)	(4) = (3) - (2)
i	35(1)(i)			
ii	35(1)(ii)			
iii	35(1)(iii)			
iv	35(1)(iv)			
v	35(2AA)	1		
vi	35(2AB)			
vii	total			

Schedule CG Capital Gains

CAPITAL GAINS

aune	0			Cupitui Guins				
A	Short-term capital gain							
	1 From slump sale							
	a Full value of consideration 1a							
		b	Net v	vorth of the under taking or division	1b			
		c	Shor	t term capital gains from slump sale	1c			
		d	Dedu	ction under sections 54B/54D	1d			
	e Net short term capital gains from slum sale (1c – 1d)							
	From assets in case of non-resident to which first proviso to section 48 applicable						2	
	3 From assets in the case of others							
		a Full value of consideration 3a						
		b	Dedu	ctions under section 48				
		i Cost of acquisition bi						
			ii	Cost of Improvement	bii			
			iii	Expenditure on transfer	biii			
			iv	Total (bi + bii + biii)	biv			
		С	Balaı	nce (3a – biv)	3c			

	İ		d Loss, if any, to be ignored under section 94(7) or	3d					
			94(8) (enter positive values only)	Su					
			e Deduction under section 54B/54D	3e					
							26		
			f Short-term capital gain (3c + 3d – 3e) (enter nil, if				3f		
			Deemed short capital gain on depreciable assets (6 of S				4		
		5	Amount deemed to be short term capital gains under	sectio	ons 54B/54E	D/54EC/ 54ED/54G/	5		
			54GA				-		
	-		Total short term capital gain (1e + 2 +3f +4 +5)				6		
			Short term capital gain under section 111A included i				7		
		8	Short term capital gain other than referred to in section	on 11	1A(6-7)		A8		
	В	Long	g term capital gain						
		1	From slump sale						
			a Full value of consideration	1a			-		
			b Net worth of the under taking or division	1b			-		
-			_				-		
			c Long term capital gains from slump sale	1c			_		
			d Deduction under sections 54B/54D/54EC/54G/	1d					
			e Net long term capital gain from slump sale (1c – 1	147			1e		
					40 1'	. 1. 1 .			
			Asset in case of non-resident to which first proviso to				2		
		3	Asset in the case of others where proviso under section	n 112	(1) not exer	cised			
			a Full value of consideration	3a		• •			
			b Deductions under section 48				1		
			i Cost of acquisition after indexation	bi			_		
			ii Cost of improvement after indexation	bii			1		
			iii Expenditure on transfer	biii			4		
							-		
			iv Total (bi + bii +biii)	biv			_		
			c Balance (3a – biv)	3c					
			d Deduction under sections 54B/54D/54EC/54G/	3d					
			54GA						
			e Net balance (3c – 3d)				3e		
		4	Asset in the case of others where proviso under section	ո 112	(1) exercise	d			
			a Full value of consideration	4a					
			b Deductions under section 48						
			i Cost of acquisition without indexation	bi					
			ii Cost of improvement without indexation	bii					
				biii					
			iv Total (bi + bii +biii)	biv			_		
			c Balance (4a – biv)	4c					
			d Deduction under sections 54B/54D/54EC/54G/	4d					
			54GA						
			e Net balance				4e		
		5	Amount deemed to be long term capital gains under so	ectio	ns 54B/54D/	/54EC/54ED/54G/	5		
			54GA						
			<b>Total long term capital gain (1e</b> (enter nil if loss) + 2 +	<b>3e</b> ( <i>e</i>	nter nil if lo	ss) + <b>4e</b> (enter nil if	B6		
Ĺ			loss) + 5)						
	C	Inco	me chargeable under the head "CAPITAL GAINS" (A	16 +	<b>B6)</b> (enter B	6 as nil, if loss)	C		
	D	Info	rmation about accrual/receipt of capital gain						. <u></u>
Ī			Date	Up	to 15/9	16/9 to 15/12	16/	12 to 15/3	16/3 to 31/3
					(i)	(ii)		(iii)	(iv)
			Long- term where proviso under section 112(1) is						
			exercised (Without Indexation)-						
			Code in SI Schedule is 22, Tax Rate is 10%;						
			Enter only positive value from Item B4e of Schedule CG AFTER loss adjustment under this category in Schedule						
			CYLA and BFLA, if any.						
	Ì		Long- term where proviso under section 112(1) is						
			NOT exercised (With Indexation)-						
			Code in SI Schedule is 21, Tax Rate is 20%;						
			Enter only positive value from Item (B6-B4e) of Schedule						
			CG AFTER loss adjustment under this category in						
	}		Schedule CYLA and BFLA, if any. Short-term under 111A-						
			Short-term under 111A- Code in SI Schedule is 1A, Tax Rate is 15%;						
			Enter only positive value from Item A7 of Schedule CG						
			AFTER loss adjustment under this category in Schedule						
			CYLA and BFLA, if any.						
	Ī		Short-term OTHERS-					<u></u>	
			Taxed at normal rates;						
			Enter only positive value from Item A8 of Schedule CG						
			AFTER loss adjustment under this category in Schedule CYLA and BFLA, if any.						
OTE	7		ease include the income of the specified persons referred to in Sc	hodu	le SPI while a	omnuting the income und	or thin	head	
411		ıı	case areance are areone of the specifica persons referred to thist	uu	~ ~ I wille C	ompaning the theothe alla		uu	

Schedule OS Income from other sour
------------------------------------

	1	Income other than from owning race horse(s):-								
		a	Divi	idends, Gross	1a					
	i i	b	Inte	erest, Gross	1b					
S	i i	c	Ren	ntal income from machinery, plants, buildings,	1c					
CE	, 	d	Oth	ners, Gross	1d					
SOURCES	, 	e	e Total $(1a + 1b + 1c + 1d)$				1e			
	, 	f Deductions under section 57:-								
ER	i i		i	Expenses /Deductions	fi					
OTHER	, '		ii	Depreciation	fii					
0	1 '		iii	Total	fiii					
	<u>'</u>	g	Bala	ance (1e – fiii)			1g	1g		
	2	Win	ning	gs from lotteries, crossword puzzles, races, etc.			2			
	3	Inco	me f	from other sources (other than from owning race h	iorse	s) $(1g + 2)$ (enter $lg$ as nil if $loss$ )	3			
	4	Inco	me f	from owning and maintaining race horses						
	, 	a Receipts 4a								
	i i	b	Ded	luctions under section 57 in relation to (4)	4b					
	L'	c	Bala	ance (2a – 2b)			4c			
				chargeable under the head "Income from other sou 4c loss figure to Schedule CFL)	arces	" (3 + 4c) (enter 4c as nil if loss	5			

Schedule CYLA Details of Income after set-off of current	t years losses
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	Sl.No	Head/ Source of	Income of current	House property loss of	Business Loss	Other sources loss (other	Current year's
		Income	year	the current year set off	(other than speculation	than loss from race	Income remaining
			(Fill this column only		loss) of the current year	horses) of the current	after set off
			if income is zero or		set off	year set off	
E			positive)	Total loss	Total loss	Total loss	
Ξ					(A37 of Schedule-BP)	(3 of Schedule-OS)	
Σ			1	2	3	4	5=1-2-3-4
IST		Loss to be adjusted ->					
ADJUSTMENT	i	House property					
7 SSOT		Business (including speculation profit)		X O			
AR		Short-term capital gain					
T YE.		Long term capital gain		•			
URRENT		Other sources (incl.	1/1/1/				
RR		profit from owning					
E		race horses but					
_		excluding winnings					
		from lottery)					
	vi	Total loss set-off					
	vii	Loss re	maining after set-off				

## Schedule BFLA Details of Income after Set off of Brought Forward Losses of earlier years

	Sl. No	Head/ Source of Income	Income after set off, if any, of current year's	Brought forward loss set off	Brought forward depreciation set off	Brought forward allowance under section	Current year's income remaining
ME			losses as per 5 of		_	35(4) set off	after set off
). TI			Schedule CYLA)				
ADJUSTMENT			1	2	3	4	5
	i	House property					
ross		Business (including speculation profit)					
RD	iii	Short-term capital gain					
FORWARD	iv	Long-term capital gain					
OR		Other sources (incl. profit					
		from owning race horses but					
H		excluding winnings from					
n <b>G</b>		lottery)					
BROUGHI	vi	Total					
BI	vii				Tota	al (i5 + ii5 + iii5 + iv5 + v5)	

Sche	edule	CFL Detai	ls of Losses to be						
	Sl. No.	Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss	Loss from business other than loss from speculative business	Loss from speculative business	Short-term capital loss	Long-term Capital loss	Other sources loss (from owning race horses)
	i	2003-04							
	ii	2004-05							
CARRY FORWARD OF LOSS	iii	2005-06							
	iv	2006-07							
	v	2007-08							
WAF	vi	2008-09							
OR	vii	2009-10							
XY F	viii	2010-11							
CARF	ix	Total of earlier year losses					<b>*</b> • •		
	X	Adjustment of above losses in Schedule BFLA						•	
	xi	2011-12 (Current year losses)							
	xii	Total loss Carried Forward to future years							

Schedu	le	10A Deduction under section 10A								
1	1	Deduction in respect of units located in Software Technological	gy P	ark						
		a Undertaking No.1	1a							
		b Undertaking No.2	1b							
		c Undertaking No.3	1c							
		d Undertaking No.4	1d							
		e Undertaking No.5	1e							
		f Total (1a + 1b+ 1c + 1d + 1e)	1f							
2	2	Deductions in respect of units located in Electronic Hardy	vare '	Technology Park						
		a Undertaking No.1	2a							
		b Undertaking No.2	2b							
		c Undertaking No.3	2c							
DEDUCTION U/S 10A		d Total (2a + 2b+ 2c)			2d					
S/n	3	Deductions in respect of units located in Free Trade Zone								
Z T		a Undertaking No.1	3a							
TI		b Undertaking No.2	3b							
		c Undertaking No.3	3c							
ED		d Total $(3a+3b+3c)$	3d							
	1	Deductions in respect of units located in Export Processing	g Zon	e						
		a Undertaking No.1	4a							
		b Undertaking No.2	4b							
		c Undertaking No.3	4c							
		d Total (4a + 4b+ 4c)			4d					
5	5	Deductions in respect of units located in Special Economic	Zone	2						
		a Undertaking No.1	5a							
		b Undertaking No.2	5b							
		c Undertaking No.3	5c							
		d Total (5a + 5b+ 5c)	Total (5a + 5b+ 5c)							
-	5	Total deduction under section $10A (1f + 2d + 3d + 4d + 5d)$	l)		6					

Sche	dule	10AA	Deduction under section 10AA				
Z	Dedi	actions in respec	ct of units located in Special Economic Zone				
OI A	a	Undertaking N	0.1	a			
<u>5</u> 2	b	Undertaking N	0.2	b			
ED U/S	c	c Undertaking No.3					
D	d	Total $(a + b + c)$		d			

Sche	Schedule 10B Deduction under section 10B												
70		uction in respect of hundred percent Export Oriented units											
DEDUCTION U/S 10B	a	Undertaking No.1											
NO ~	b	Undertaking No.2											
CTI 10B		Undertaking No.3	с										
Ď		Undertaking No.4	d										
DE		Undertaking No.5	e										
	f	Total (a + b + c + d + e)	f										
a .													
		10BA Deduction under section 10BA											
	Ded	uction in respect of exports of handmade wooden articles											
ın.	a	Undertaking No.1	a										
	b	Undertaking No.2	b			_							
CTI 10B/		Undertaking No.3	С			_							
DEDUCTION U/S 10BA	d	Undertaking No.4	d		•	4							
ī	e	Undertaking No.5	e										
	f	Total (a+b+c+d+e)				f							
Schedule 80G Details of donations entitled for deduction under section 80G													
Scile			muer	section	ουG								
	A	Donations entitled for 100% deduction											
		Name and address of do	nee		4 V		Amount of donation						
		i	Ai										
		ii				Aii							
		iii	Aiii										
		iv											
			1			Aiv							
		V Total	Total										
						Avi							
		Donations entitled for 50% deduction where donee not req											
S		80G(5) (vi)  Name and address of do		Amount of donation									
OF DONATIONS			ncc			D:							
ΑT		i				Bi							
O		ii		Bii									
F D		iii				Biii							
7.0		iv				Biv							
AII		v				Bv							
DETAILS		vi Total				Bvi							
П	C	Donations entitled for 50% deduction where donee is requ	ired t	o he ann	roved under section	DVI							
		80G(5) (vi)	ii cu t	о ве арр	noved under section								
		Name and address of donee			PANof donee		Amount of donation						
		i				Ci							
		ii				Cii							
		iii				Ciii							
		iv				Civ							
		v				Cv							
		vi Total				Cvi							
	D	Total donations (Avi + Bvi	+ Cvi	)		D							
	<u> </u>	<u> </u>		-		<u> </u>							
Sche	dule	80-IA Deductions under section 80-IA											
	a	Deduction in respect of profits of an enterprise referred to	a										
DEDUCTION U/S 80-1A	<u> </u>	in section 80-IA(4)(i) [Infrastructure facility]				_							
NO 4	ıl	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(ii) [Telecommunication services]	b										
CTIC 80-14	С	Deduction in respect of profits of an undertaking referred	С										
Ď		to in section 80-IA(4)(iii) [Industrial park and SEZs]											
DE	d	Deduction in respect of profits of an undertaking referred	d										
		to in section 80-IA(4)(iv) [Power]											

	e	Deduction in respect of profits of an und	lertaking r	eferred	e			
		to in section 80-IA(4)(v) [Revival of powe						
		and deduction in respect of profits of an						
		referred to in section 80-IA(4)(vi)[Cross-	-country na					
		gas distribution network]						
	f	Total deductions under section 80-IA (a	$+\mathbf{b}+\mathbf{c}+\mathbf{c}$	1 + e)			f	
Sche	dule	80-IB Deductions under section	80-IB					
		<b>Deduction in respect of industrial under</b>	taking refe	erred to	a			
		in section 80-IB(3) [Small-scale industry]						
		Deduction in respect of industrial under	taking loca	ated in	b			
		Jammu & Kashmir [Section 80-IB(4)]						
		Deduction in respect of industrial under			С			
		industrially backward states specified in	Eighth Sc	hedule				
	a	[Section 80-IB(4)]	4.1.1.1	.4.11.	d		_	
		Deduction in respect of industrial under industrially backward districts [Section		ated in	a			
		Deduction in the case of multiplex theatr		80-	e		_	
		IB(7A)]	e [Section					
	f	Deduction in the case of convention cent	re [Section	ı 80-	f			
-IB		IB(7B)]						
8 80		Deduction in the case of company carryi	ing on scie	ntific	g	•		
U/S		research [Section 80-IB(8A)]  Deduction in the case of undertaking wh	iah hagina		h		+	
ON	11	commercial production or refining of m			11	`	<b>\</b>	
CTI		[Section 80-IB(9)]	inci ai on					
DU	i	Deduction in the case of an undertaking	developing	g and	i			
DEDUCTION U/S 80-IB		building housing projects [Section 80-IB						
	j	Deduction in the case of an undertaking	operating	a cold	j			
	k	chain facility [Section 80-IB(11)]  Deduction in the case of an undertaking	ongogod i	n	k		-	
		processing, preservation and packaging			K			
		vegetables [Section 80-IB(11A)]	01 11 1110 11					
	l	Deduction in the case of an undertaking		n	1			
		integrated business of handling, storage		1				
		transportation of foodgrains [Section 80 Deduction in the case of an undertaking		,	m		_	
	111	operating and maintaining a rural hospi						
		IB(11B)						
	n	Total deduction under section 80-IB (To	tal of a to	m)			n	
		l .						l
Sche	dule	80-IC or 80-IE Deductions under se	ction 80-IC	or 80-1	E			
	1	<b>Deduction in respect of industrial under</b>	taking loca	ated in S	ikkim		1	
	2	Deduction in respect of industrial under	taking loca	ated in I	Iimacha	l Pradesh	2	
		Deduction in respect of industrial under		3				
		Deduction in respect of industrial under					_	
IC	•	-	taking ioca	attu III		ası	_	
-08		a Assam			4a			
U/S		b Arunachal Pradesh			4b			
DEDUCTION U/S 80-IC		c Manipur			4c			
CTI		d Mizoram			4d			
DŪ		e Meghalaya			4e			
DE		f Nagaland			4f		_	
		-					_	
					4g			
		h Total of deduction for undertakings				tal of 4a to 4g)	4h	
	5	Total deduction under section 80-IC or 8	80-IE (1 +	2 + 3 + 4	lh)		5	
							-	
Sche	dule	VI-A Deductions under Chapte	er VI-A					
		80G		80IB (n	of Schea	lule		
S				80-IB	-, seneu			
Ш	b	80GGA		80IC/ 80	)-IE (5 c	of		
UC	~			Schedule				
ED			IE)					
TOTAL DEDUCTIONS	c	80GGC	h	80-ID/ 8	0JJA			
						i i		
OTA	d	<b>80IA</b> (f of	i	80LA				

d 80IA (f of Schedule 80-IA)

	e 80IAB							j	80	P													
	k	k Total deductions under Chapter VI-A (Total of a to j)													k								
Sche	dule	SI		Inaama ak	angaahl	to In	aama	tov o	t en	ooial	notos II	· [D]		in atm	ation Mu	mbar	. 0/;;;	) for a	ation	and		1 nata	of tax1
Sene	Sl	Income chargeable to Income tax at special rates IB [Please see instruction Number-Sil Section ☑ Special rate Income Tax thereon Sil Section ☑ Special													Income Tax thereon								
	No	code		(%)	111	i			тах	ii	COII	No	code		rate (%		i				1 a	ii	) II
	1	1A		15								6				_							
SPECIAL RATE																							
. R/	2	22		10							7												
IAI	3	21		20								8											
PEC	4	5BB		30								9											
S	5											10				-							
	11																Total	l (1ii to	10 ;;)				
	11																Total	1 (111 10	10 11)				
	Schedule RI Details of Exempt Income (Income not to be included in Total Income)																						
Sche	Schedule EI  Details of Exempt Income (Income not to be included in Total Income)																						
	1 Interest income																						
ME	2	Dividend	incor	me													2						
02	3	Long-ter	т сар	oital gains	on whic	h Seci	urities	Trai	nsact	tion	Tax is p	aid					3						
I II	4	Net Agri	cultur	e income	(other th	an inc	come t	o be	excl	uded	l under	rule '	7, 7A, 7H	or 8	)		4						
MP	5	Share in	the pi	rofit of fir	m/AOP	etc.								1		_	5						
EXE	2 Dividend income 3 Long-term capital gains on which Securities Transaction Tax is paid 4 Net Agriculture income(other than income to be excluded under rule 7, 7A, 7B or 8) 5 Share in the profit of firm/AOP etc. 5 6 Others 7 Total (1+2+3+4+5+6) 7																						
	/   ASSER (A. 2. 6141510)																						
Soho	Schedule IT  Details of Advance Tax and Self Assessment Tax Payments of Income-tax																						
Sche	Sl	111	BS	R Code	Auvan						I/YYYY)	_			of Chall	n			An	ount	(Rs)		
SLZ	No					2		срозг	. (22	,,,,,,,,					VI ()IIIII						(115)		
ME	i																						
TAX PAYMENTS	ii																						
X	iii																						
17	NO'	$TE \triangleright E$	nter the	e totals of A	dvance ta	x and S	Self Ass	essme	ent tax	x in S	l No. 11a	& 11	d of Par	B-T7	7			•					•
								1	$\sqrt{}$														
Sche	edule	TDS		Details of	Tax Dec	lucted	l at So	urce	on I	ncoi	me [As p	er F	orm 16	\ issu	ed by D	educ	tor(s)	)]					
	Sl			n Account	t	N	lame o	f the l	Dedu	ctor			Total tax deducted (4)					Amount out of (4) claimed					
	No	Numi	per (TA Deduc	AN) of the														during the year					
ME	(1)		(2)			1		(3)													(5)		
TDS ON OTHER INCOME	i																						
Z	1	, , ,	1 1																				
É			Щ																				
OT	ii		101		,																		
ON																							
LDS	iii																						
	NO	$TE \triangleright P$	lease (	enter total	of colum	n 7 of	Schea	lule-T	TDS1	and	l column	7 of	Schedule	-TDS	2 in 11(b	) of I	PartB	-TTI					
Sche	edule	TCS		Details of	Tax Col	lected	at So	urce	[As	ner	Form 27	D is	sued by	he C	ollector(	6)]							
56.0	Sl			on and Tax			lame o		-		1 01 111 2				ax collect				Amou	ınt ou	t of	(4) clai	med
	No			ount Numb	er																	year	
E	(1)	01	(2)	llector				(3)							(4)						(5)		
TCS ON INCOME			(-)					(-)							. ,						ζ- /		
Ĭ	i	, , .	, ,		_																		
ON																							
S	ii																						
-																							
	NO	TE > E	nter th	ne total of	column (	7) in S	il No.	11c o	f Par	rtB-T	TI	•											
				J	,																		